

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.243/2002.

Monday this the 28th day of June 2004.

CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

M.Sadanandan, Postman,  
Murukkumpuzha P.O.,  
Murukkumpuzha, Trivandrum.  
residing at Haviss, Mundakkal,  
Murukkumpuzha  
Trivandrum.

Applicant

(By Advocate Mr. P.V.Anil)

v.

1. The Union of India,  
rep. by the Secretary to Government  
Ministry of Communications,  
Department of Posts,Dak Bhavan,  
New Delhi.
2. The Senior Superintendent of Post Offices,  
Trivandrum North Division,  
Trivandrum-695 001.
3. The Asst.Superintendent of Post Offices,  
Trivandrum North Division,  
Trivandrum.695001.
4. The Postmaster,  
Murukkumpuzha Post Office,  
Murukkumpuzha,  
Trivandrum. ..Respondents

(By Advocate Mrs.A. Rajeswari, ACGSC)

The application having been heard on 28.6.2004, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this O.A. seeking the following  
reliefs:

- i) That the said examination conducted by the  
respondents be set aside and a fresh examination be  
conducted.
- ii) The applicant be allowed to sit for the next  
arising Departmental Examination to the post of Postal  
Assistant/Sorting Assistant and also to confer all the  
benefit of the letter No.B2/Rectt,LGO/SRD/2001 dated  
21.1.2002 to the applicant.

iii) To award to the applicant the cost in these proceedings.

2. When the matter came up for final hearing learned counsel of the applicant states that since the applicant participated in the Selection and has failed, the O.A. has become infructuous and may be closed as infructuous. Since even according to the applicant the case has become infructuous, the same is closed without any order as to costs.

Dated the 28th June 2004.

*H.P.DAS*  
H.P.DAS  
ADMINISTRATIVE MEMBER



A.V.HARIDASAN  
VICE CHAIRMAN

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